

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO. 437 OF 2003

Monday this the 16th day of June, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. R.Radhakrishnan,
Driver (PN 4866)
Canteen Stores Department,
Kochi Dept, Gandhi Naar,
Kochi.20.
2. M.R.Manikkam,
Driver (PN 4350)
Canteen Stores Department,
Kochi Depot, Gandhi Nagar,
Kochi.20.Applicant

(By Advocate Mr. P.Santhoshkumar)

V.

1. Union of India, represented by the
Secretary, Ministry of Defence,
Government of India,
New Delhi.
2. The General Manager,
Canteen Stores Department,
No.119, Adhailphi,
M.K.Road,
Mumbai.20.
3. The Area Manager,
Canteen Stores Department,
Kochi Depot, Gandhi Nagar,
Kochi.20.Respondents

(By Advocate Mr.M.Rajeev, ACGSC)

The application having been heard on 16.6.2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants who were working as Driver in the Canteen Stores Department, Kochi Depot have filed this application challenging Annexure A6 & A7 orders by which they were directed

✓

.2.

to take truck to CSD Depot, Hissar without the presence of any officer or protection and relieving them to carry out the assignment. It is alleged in the application that the applicants need adequate protection as the journey to Hissar involves in passing through terrorist stricken area, as also through various check posts for which a person in the rank of an officer who can give adequate protection to them is necessary. This request was turned down.

2. When the application came up for hearing, the learned counsel for the respondents under instructions from the respondents stated that the competent authority has decided to send one senior official along with the applicants who would be incharge of security and responsibility of the vehicle and its drivers and that there would not be any difficulty for the applicants to take the truck to Hissar.

3. In the light of the submission of the learned counsel of the respondents we dispose of this application declining to set aside the impugned orders directing the applicants to carry out the mission and the respondents to honour their undertaking by sending a senior official along with the applicants. No costs.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

asp